

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

103

CP (IB) No. 767/KB/2017  
CA (IB) No.661/KB/2018  
CA (IB) No.662/KB/2018  
CA (IB) No. 510/KB/2018  
CA (IB) No. 669/KB/2018  
CA No. 688/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23<sup>RD</sup> AUGUST, 2018, 10:30 A.M.

Name of the Company	State Bank of India -Vs- Jai Balaji Industries Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1	Mr. Reetobrali Mitra	} Adv.	Anshu 23/8/18
2	Mr. Rudrajit Sarker		
3	Mr. M. Sarker		

1	Kuldeep <sup>Saha</sup> Mukherjee	} Advocate for Dynamic Hard Coke Manufacturing Co. (creditor)	A. Sengupta Advocate 23/8/18
2	Anurag Bagchi		

1	ANIRUDDHA ROY, Adv.	} for the workers Union	Aniruddha 23/8/18
2	NILADRI KHANNA, Adv.		

Mr. Abhrajit Mitra, Senior Adv.	} Corporate Debtor	R
Mr. D.N. Sharma, Adv.		
Mr. Manoj Bhutani, Adv.		
Mr. Anuj Singh, Adv.		
MS. Suman Hanan, Adv.	} for corporate Debtor	D.S. 23/08/2018
MR. Debajyoti Sen, Adv.		

1. JISNU CHOWDHURY, Adv.
2. AJAY GAGGAR, Adv.
3. RAKHI PURNIMA PAUL, Adv.
4. INDRADEEP BASU, Adv.

} for financial  
creditor

Paul  
23/8/18

### ORDER

Ld. Counsel for the financial creditor, operational creditor, corporate debtor and for the Workers' Union is present.

Ld. Counsel appearing for the financial creditor prays for hearing the C.P. despite hearing of the interim applications is pending for consideration. However, vide order dated 06/08/2018 it is made clear that CP(IB) No. 767/KB/2017 is to be heard upon hearing the interim application challenging the maintainability of CP(IB) No. 767/KB/2017 as the Ld. Counsel for the financial creditor on 06/08/2018 submitted that the interim application is to be heard first.

Reply affidavit, if any, is to be filed within 3 days by serving copy of the reply affidavit to the applicant concerned and the concerned applicant is directed to file rejoinder, if any, within 3 days of receipt of the reply affidavit by serving copy of the rejoinder to the concerned party(ies).

List all the interim applications along with the C.P. at **12 noon** on 04/09/2018 for hearing.

Sd

(Jinan K.R.)  
Member (J)